FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BARASAT REAL ESTATE PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Barasat Real Estate Projects Private Limited
2.	Date of incorporation of corporate debtor	24.06.2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata II
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2016PTC216314
5.	Address of the registered office and principal office (if any) of corporate debtor	LARICA SHOPPING COMPLEX, first floor, Talikhola B.K.P. Road, (Holding No. 295) Noapara, Baluria Uttar, Nabapally, Barasat, Nabapally, North 24 Parganas, Barasat - I, West Bengal, India, 700126
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Avishek Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: **avishek@optimusresolution.net**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal E-mail: **cirp.barasatrealestate@gmail.com**
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial Creditors in Class [Section 5(8)(a) of IBC, 2016]
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. IP Manohar Mishra – Reg no: IBBI/IPA-002/IP-N01346/2025-2026/14622 2. IP Raj Singhania – Reg no. IBBI/IPA-001/IP-P00188/2017-18/10367 3. IP Neha Agarwal – Reg no. IBBI/IPA-001/IP-P-02873/2023-2024/14387
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: **https://ibbi.gov.in/home/downloads** Physical Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Barasat Real Estate Projects Private Limited** on **16th October 2026.**

The creditors of **Barasat Real Estate Projects Private Limited**, are hereby called upon to submit their claims

with proof on or before 30.10.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Avishek Gupta
Interim Resolution Professional
Reg No: IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
Address: CK-104, Sector 2, Salt Lake City, Kolkata-700091, West Bengal
AFA Valid till 31.12.2026

Date and Place: 18/10/2026, Kolkata

জ্ঞানেশের অপসারণের পক্ষে প্রস্তাব ডিএমকের

সংবাদ সংস্থা

চেন্নাই, ১৭ অক্টোবর

মুখ্য নির্বাচন কমিশনার জ্ঞানেশ কুমারের অপসারণের পক্ষে প্রস্তাব আনল ডিএমকের সংসদীয় কমিটি। এদিন সাংসদদের বৈঠকে ত্রুটিপূর্ণ এসআইআরের নিন্দা করা হয়েছে। পুরো প্রক্রিয়াই বাতিল করার পক্ষে একমত হয়েছেন সাংসদরা। পাশাপাশি ইভিএম বর্জন করে ব্যালট পেপারে ভোটে ফেরার ডাক দেওয়া হয়েছে। বলা হয়েছে, বাংলা, বিহার, তামিলনাড়ু-সহ বিভিন্ন রাজ্যে এসআইআর প্রক্রিয়ায় হঠকারিতা করে অনেক প্রকৃত ভোটদাতার নাম বাতিল হয়েছে। এর পূর্ণাঙ্গ তদন্তের দাবি করা হয়েছে। এছাড়া ভোটার তালিকায় গোলযোগ নিয়ে দেশে যুব সম্প্রদায়কে পূর্ণ সমর্থন জানিয়েছেন ডিএমকের সাংসদরা।

এসআইআর প্রক্রিয়া বাতিল করতে খুব তাড়াতাড়ি রাষ্ট্রপতি দ্রৌপদী মুর্মুকে স্মারকলিপি জমা দেবেন ডিএমকে সাংসদরা। ভোটদান প্রক্রিয়ায় ভোটদাতাদের আস্থা ফেরাতে ইভিএমের পরিবর্তে ব্যালট পেপারে ফেরার আবেদন করবেন তাঁরা।

ডিএমকে প্রধান এম কে স্ট্যালিনের নেতৃত্বে এদিনের বৈঠকে সিজেপির প্রতি সমর্থন জানিয়ে দলের উপ-সাধারণ সভানেত্রী, সাংসদ কানিমোঝি করুণানিধি জানিয়েছেন, দেশের যুব সম্প্রদায়ের পাশে আছে দল।

সিজেপির আন্দোলনে জড়িয়েছে কংগ্রেস। তবে, অভিজিৎ দীপকেদের সমর্থন জানালেও, তাঁদের প্রতিবাদ কর্মসূচিতে সরাসরি জড়ায়নি ডিএমকে। তারা জানিয়েছে, 'পিঠে ছুরি মারা দল' কংগ্রেসের সঙ্গে তারা কোনও কর্মসূচিতে যোগ দেবে না।

'ভোটচুরি': প্রচারে ২০৮ কং পর্যবেক্ষক

ভোটার তালিকায় অনিয়মের অভিযোগ তুলে 'ভোটচুরি'-বিরোধী আন্দোলন জোরদার করতে ২০৮ জন পর্যবেক্ষক নিয়োগ করল কংগ্রেস। দলের দাবি, নতুন পর্যবেক্ষকেরা তৃণমূল স্তরে পৌঁছে নির্বাচনী অনিয়মের অভিযোগ তুলে ধরবেন। চলতি মাসের প্রথম সপ্তাহে 'ভোট বাঁচাও, দেশ বাঁচাও, সিইসি হটাও' প্রচার শুরু করে কংগ্রেস।

প্রতিবাদের অধিকার: সিবালের তীর কেন্দ্রকে

দিল্লির যন্তর মন্তরকে প্রতিবাদস্থলের তালিকা থেকে বাদ দেওয়ার সিদ্ধান্ত নিয়ে মোদি সরকারকে বিঁধলেন রাজ্যসভার সাংসদ, প্রবীণ আইনজীবী কপিল সিবাল। তাঁর অভিযোগ, দেশে প্রতিবাদ করাটাই যেন অপরাধে পরিণত হয়েছে। শনিবার এক অনলাইন সাংবাদিক বৈঠকে সিবাল বলেন, প্রতিবাদ করার মৌলিক অধিকার কার্যত খর্ব করা হচ্ছে।

শর্তসাপেক্ষে জামিন দীপকে-র

আজকালের প্রতিবেদন

দিল্লি, ১৭ অক্টোবর

জামিন পেলেন ককরোচ জনতা পার্টির প্রতিষ্ঠাতা অভিজিৎ দীপকে। শুক্রবার দিল্লির কনট প্লেসে 'লহরা দো তিরঙ্গা' র‍্যালির আগে তাঁকে আটক করা হয়েছিল। পরে রাতে গ্রেপ্তার করা হয়। আট দিনের মধ্যে এই নিয়ে দ্বিতীয় বার পুলিশের পদক্ষেপের মুখে পড়লেন দীপকে। এর আগে ১০ অক্টোবর দিল্লি বিমানবন্দরে একটি বিমান থেকে তাঁকে আটক করা হয়েছিল। পরদিনই মুক্তি পান তিনি। শনিবার শর্তসাপেক্ষে জামিন পেয়েছেন দীপকে। শনিবার তাঁর আইনজীবী পুষ্প শর্মা এবং দলের আইনি বিভাগের প্রধান রত্না সিং মন্দির মার্গ থানায় পৌঁছোন। এদিন দীপককে মন্দির মার্গ থানায় সাব-ডিভিশনাল এগজিকিউটিভ ম্যাজিস্ট্রেট (এসইএম)-এর সামনে পেশ করা হয়। জানা গিয়েছে, ৫০ হাজার টাকার ব্যক্তিগত বন্ডে জামিন পেয়েছেন তিনি। শান্তিভঙ্গ করবেন না, এই প্রতিশ্রুতি দিতে হয়েছে। জামিন পাওয়ার পর এনসিপি (শারদ)-র মুখপাত্র অনীশ গাওয়ান্ডের বাড়িতে পৌঁছোন অভিজিৎ।

অন্য দিকে, এসআইআরের বিরোধিতায় ১ নভেম্বর দিল্লির রামলীলা ময়দানে বড় সমাবেশের আয়োজন করতে চলেছে কংগ্রেস। এই কর্মসূচির জন্য দিল্লি পুলিশের কাছে অনুমতি চেয়েছিল দল। পুলিশ সেই অনুমতি দিয়েছে বলে জানা গিয়েছে। ইন্ডিয়া শিবিরের শীর্ষ নেতারা রামলীলা ময়দানের সভায় উপস্থিত থাকবেন। এরই মধ্যে বিরোধী শিবির রাজ্যে রাজ্যে এসআইআর ইস্যু ও ভোটচুরি এবং জ্ঞানেশ কুমারের পদত্যাগের দাবি তুলে আন্দোলনে নেমেছে। দিল্লিতে বাম-কংগ্রেস-সিজেপি নেতৃত্ব প্রায় প্রতিদিনই বিক্ষোভ দেখাচ্ছেন। নিয়ম করে পুলিশ তাঁদের আটকও করছে।

এদিকে ১৩ অক্টোবর কনট প্লেসে মুখ্য নির্বাচন কমিশনারের বিরুদ্ধে বিক্ষোভ চলাকালীন পুলিশের বিরুদ্ধে দুর্ব্যবহারের অভিযোগ উঠেছে। এই ঘটনায় কেরলের তিরুবনন্তপুরমের মিউজিয়াম থানায় দিল্লি পুলিশের বিরুদ্ধে জিরো এফআইআর দায়ের করেছেন দিল্লি বিশ্ববিদ্যালয়ের আইনের ছাত্রী তথা এনএসইউআই কর্মী অথিরা বিজয়ন। তাঁর অভিযোগ, বিক্ষোভের সময় পুলিশ তাঁকে বাধা দেয়, গালিগালাজ করে, টেনে-হিঁচড়ে নিয়ে যায় এবং মারধর করে। ভারতীয় ন্যায় সংহিতার ৭৪, ৭৬, ১১৫, ১১৭, ১২৬, ২৯৬(বি) এবং ৩৯১-সহ একাধিক ধারায় মামলা দায়ের হয়েছে।

অভিনেতা ও সমাজকর্মী প্রকাশ রাজ জানিয়েছেন, মুখ্য নির্বাচন কমিশনার জ্ঞানেশ কুমার এবং এসআইআরের বিরুদ্ধে দেশ জুড়ে শান্তিপূর্ণ আন্দোলন চলবে। তাঁর কথায়, 'আমাদের মধ্যে গান্ধীর রক্ত রয়েছে, আম্বেদকরের রক্ত রয়েছে, ভগৎ সিংয়ের রক্ত রয়েছে। আমরা দেশ জুড়ে শান্তিপূর্ণ প্রতিবাদ চালিয়ে যাব।'

প্রসঙ্গত, সিজেপির মুখপাত্র আশুতোষ রাঙ্কা এবং সৌরভ দাসকে পাঁচ দিনের বিচারবিভাগীয় হেফাজতে তিহার জেলে পাঠিয়েছে দিল্লির বিশেষ আদালত। ১৩ অক্টোবর সকালে যন্তর মন্তরে বিক্ষোভের সময় তাঁদের আটক করা হয়েছিল। ১৮ অক্টোবর তাঁদের হেফাজতের মেয়াদ শেষ হওয়ার কথা। এরপর তাঁদের ফের আদালতে পেশ করবে পুলিশ।

WIZZMONI FINANCIAL SERVICES LIMITED
(formerly Unimoni Financial Services Limited)
RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

PUBLIC NOTICE

জনসাধারণের অবগতির জন্য জানানো যাচ্ছে যে, উইজমোনি ফাইন্যান্সিয়াল সার্ভিসেস লিমিটেড (পূর্বে ইউনিমনি ফাইন্যান্সিয়াল সার্ভিসেস লিমিটেড) কর্তৃক 23.10.2026 তারিখে সকাল 10.00 টায় নীচের কেন্দ্রগুলিতে বন্ধক রাখা সোনার অলঙ্কার নিলাম করা হবে। নিলামে তোলা সোনার অলঙ্কারগুলি আমাদের বিভিন্ন গ্রাহকদের ঋণ অ্যাকাউন্টের, যারা তাদের বকেয়া পরিশোধ করতে ব্যর্থ হয়েছেন। নিলামের নোটিশ এই ঋণগ্রহীতাদের কাছে যথাযথভাবে জারি করা হয়েছে। নিলামে তোলা সোনার অলঙ্কারগুলি নীচে উল্লেখিত আমাদের বিভিন্ন গ্রাহকদের ওভারডিউ ঋণ অ্যাকাউন্টের এবং শাখার নাম অনুসারে।

Auction Centre Address & Loan Nos: BAGULA (BAG - NO. 925, GROUND FLOOR,KHATIAN NO. 11 (KREE),HANSKHALI ROAD, BAGULA-741502, Contact:9332366809) 2300454, 2238578, 2243890, 2325817, 2300458, 2321244, 2367280. BERHAMPORE (BPE - FIRST FLOORRAMAKRISHNA BUILDINGJALANGI ROAD, COSSIM BAZAR; Contact no: 8129713589) 2350773, 2364804, 2369291. DUTTAPULIA (DPA - DUTTAPULIA MORERANAGHAT ROADDUTTAPULIA, DHANTALA-741504,Contact No.8697982156) 2217774, 2215242, 2276947, 2279055, 2432146. KALIKAPUR (HOW - BUILDING NO354,PURBANCHAL,KALIKAPUR,OPPOSITE OF SBI,Contact:9333473008) 2306352, 2305602, 2379044. KALYANI (KYI - NO A-1/1 (C,A),KALYANI P O,P S KALYANI, Contact:9339314433) 2275783, 2278062. KOLKATA - PARK CIRCUS(KPC - 19B, SYED AMIR ALI AVENUE,NEAR ZEESHAN CROSSING PARK CIRCUS; Contact no:9330397126) 2265503, 2265505, 2242525, 2209459, 2319817. KRISHNANAGAR (KRI - NO. 4939, J L 92, KRISHNANAGARM M GHOSH STREET, Contact:9333473019) 2321841, 2352324, 2350351, 2361530, 2364972, 2370809. RANAGHAT (RGT - 1/1, VIVEKANANDA SARANIKAMAR PARARANAGHAT, NADIA,Contact:9332149500) 2376972, 2351408, 2409284, 2351418, 2351426, 2409392.

(Reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice)

AU SMALL FINANCE BANK — A SCHEDULED COMMERCIAL BANK

এ ইউ স্মল ফাইন্যান্স ব্যাঙ্ক লিমিটেড
একটি তফসিলি বাণিজ্যিক ব্যাঙ্ক
(সিআইএন: L36911RJ1996PLC011381)
রেজি. অফিস: ১৯-এ, ধুলেশ্বর গার্ডেন, আজমির রোড, জয়পুর - ৩০২০০১

পরিশিষ্ট IV (বিধি 8(1) দেখুন) দখলের বিজ্ঞপ্তি

যেহেতু, নিম্নস্বাক্ষরকারী, 'সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২'-এর অধীনে একটি তফসিলি বাণিজ্যিক ব্যাঙ্ক, **এ ইউ স্মল ফাইন্যান্স ব্যাঙ্ক লিমিটেড**-এর অনুমোদিত অফিসার হিসেবে, এবং 'সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২'-এর সাথে পঠিত ধারা ১৩-এর অধীনে প্রদত্ত ক্ষমতা প্রয়োগ করে, ৩০/০৭/২০২৬ তারিখে রেফারেন্স নং: **CB/SAR/13-2/BB/JUL-2026/16** এবং লোন অ্যাকাউন্ট নং **২৩০৬২৬২৫৫৫২৯৮৮১১**-এর মাধ্যমে **ঋণগ্রহীতা/জামিনদার/বন্ধকদাতা মেসার্স- ওরিয়েন্ট কোট-এর স্বত্বাধিকারী শ্রী রাহুল চৌধুরী (ঋণগ্রহীতা) এবং শ্রী রাজেশ চৌধুরী, পিতা শ্রী রামছবিলা চৌধুরী (বন্ধকদাতা/জামিনদার)**-এর মাধ্যমে কে তলব করে একটি দাবি নোটিশ জারি করেছি।, উক্ত নোটিশ প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে ঋণ এসি নং **২৩০৬২৬২৫৫৫২৯৮৮১১**-এর জন্য উল্লিখিত **৪১,৪৯,১৭২/- টাকা (একচল্লিশ লক্ষ উনচল্লিশ হাজার একশত বাহাত্তর টাকা মাত্র), যা ৩০ জুলাই ২০২৬** তারিখ অনুযায়ী মোট বকেয়া (যার মধ্যে মূলধন, সুদ, জরিমানা এবং অন্যান্য সকল চার্জ অন্তর্ভুক্ত), এবং সম্পূর্ণ পরিশোধ না হওয়া পর্যন্ত অতিরিক্ত সুদ ও চার্জসহ পরিশোধ করতে হবে।

ঋণগ্রহীতা/জামিনদার/বন্ধকদাতা অর্থ পরিশোধ করতে ব্যর্থ হওয়ায়, এতদ্বারা ঋণগ্রহীতা/জামিনদার/বন্ধকদাতা এবং সর্বসাধারণকে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত আইনের ধারা ১৩(৪) এবং উক্ত বিধিমালার বিধি ৮ অনুসারে তাকে/তাকে প্রদত্ত ক্ষমতা প্রয়োগ করে, **১৫ অক্টোবর ২০২৬** তারিখে নিম্নে বর্ণিত সম্পত্তির দখল গ্রহণ করেছেন।

জামিন সম্পদ খালাস করার জন্য উপলব্ধ সময় সংক্রান্ত বিষয়ে আইনের ১৩ ধারার উপধারা (৮)-এর বিধানের প্রতি ঋণগ্রহীতার দৃষ্টি আকর্ষণ করা হচ্ছে।

বিশেষ করে ঋণগ্রহীতা/জামিনদার/বন্ধকদাতাগণ এবং সাধারণভাবে জনসাধারণকে এতদ্বারা সতর্ক করা হচ্ছে যে, তাঁরা যেন উক্ত সম্পত্তির কোনো লেনদেন না করেন এবং উক্ত সম্পত্তি নিয়ে যেকোনো লেনদেনের ক্ষেত্রে **এ ইউ স্মল ফাইন্যান্স ব্যাংক লিমিটেড ঋণ অ্যাকাউন্ট নং ২৩০৬২৬২৫৫৫২৯৮৮১১-এর জন্য ১২ অক্টোবর ২০২৬ তারিখ অনুযায়ী ৪১,৪১,১৪৫/- টাকা (একচল্লিশ লক্ষ একচল্লিশ হাজার একশত পঁয়তাল্লিশ টাকা মাত্র)** চার্জ করবে এবং সম্পূর্ণ পরিশোধ না হওয়া পর্যন্ত এর উপর প্রযোজ্য সুদ ও খরচসমূহ ধার্য করা হবে।

স্থাবর সম্পত্তির বিবরণ

পশ্চিমবঙ্গের নদিয়া জেলার অন্তর্গত বিরহী-১ গ্রাম পঞ্চায়েতের অধীনে হরিণঘাটা থানার অন্তর্গত আয়েশপুর মৌজা, জে. এল. নং ৯, খতিয়ান নং ১০৩০, আর. এস. দাগ নং ৭৪৭ এবং এল. আর. দাগ নং ৫৮১-এ অবস্থিত, আবাসিক সম্পত্তির বর্তমান ও ভবিষ্যৎ কাঠামোসহ প্রায় ৬.৫ ডেসিমেল অর্থাৎ ২৮৩.৪ বর্গফুট পরিমাপের সমস্ত জমি। **মালিক শ্রী রাজেশ চৌধুরী।**

সীমানা নিম্নরূপ:-

পূর্ব: রাস্তা, পশ্চিম: সঞ্জয় ঘোষের খালি জমি, উত্তর: নীলিমা চৌধুরীর খালি জমি, দক্ষিণ: রাস্তা।

তারিখ: -১৫ অক্টোবর ২০২৬ — অনুমোদিত অফিসার

স্থান- জেলা-নদিয়া, পশ্চিমবঙ্গ — **এ ইউ স্মল ফাইন্যান্স ব্যাংক লিমিটেড**

ফর্ম এ
সর্বসাধারণের জন্য বিজ্ঞপ্তি
(ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপ্টসি বোর্ড অফ ইন্ডিয়া রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অনুযায়ী)
বারাসাত রিয়েল এস্টেট প্রজেক্টস প্রাইভেট লিমিটেড-এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

প্রাসঙ্গিক বিবরণ

১.	কর্পোরেট ঋণগ্রহীতার নাম	বারাসাত রিয়েল এস্টেট প্রজেক্টস প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার নিগমবদ্ধ হওয়ার তারিখ	২৪.০৬.২০১৬
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট ঋণগ্রহীতা নিগমবদ্ধ/নিবন্ধিত	আরওসি কলকাতা ২
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নম্বর/লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U70109WB2016PTC216314
৫.	কর্পোরেট ঋণগ্রহীতার নিবন্ধিত অফিস এবং প্রধান অফিসের (যদি থাকে) ঠিকানা	লারিকা শপিং কমপ্লেক্স, ফার্স্ট ফ্লোর, তালিখোলা বি.কে.পি. রোড, (হোল্ডিং নং ২৯৫) নোয়াপাড়া, বালুরিয়া উত্তর, নবপল্লী, বারাসাত, নবপল্লী, উত্তর ২৪ পরগনা, বারাসাত-১ পশ্চিমবঙ্গ, ভারত, ৭০০১২৬
৬.	কর্পোরেট ঋণগ্রহীতার ক্ষেত্রে দেউলিয়া প্রক্রিয়া শুরুর তারিখ	১৬.১০.২০২৬
৭.	দেউলিয়া রেজোলিউশন প্রক্রিয়া সমাপ্তির আনুমানিক তারিখ	১৪.০৪.২০২৭
৮.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে নিযুক্ত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	অভিষেক গুপ্ত IBBI/ IPA-০০৩/IP-NP০০১৩৫/২০১৭-২০১৮/১১৪৯৯
৯.	বোর্ডের কাছে নিবন্ধিত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	ঠিকানা: সিকে-১০৪, গ্রাউন্ড ফ্লোর, সেক্টর ২, সল্টলেক সিটি, কলকাতা-৭০০০৯১, পশ্চিমবঙ্গ ই-মেল: **avishek@optimusresolution.net**
১০.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের সাথে যোগাযোগের জন্য ব্যবহারযোগ্য ঠিকানা এবং ই-মেল	ঠিকানা: সিকে-১০৪, একতলা, সেক্টর ২, সল্টলেক সিটি, কলকাতা-৭০০০৯১, পশ্চিমবঙ্গ **ই-মেল: cirp.barasatrealestate@gmail.com**
১১.	দাবি জমা দেওয়ার শেষ তারিখ	৩০.১০.২০২৬
১২.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল কর্তৃক নির্ণীত ২১ নং ধারার উপ-ধারা (৬এ)-এর ক্লজ (খ) অনুযায়ী পাওনাদারদের শ্রেণিবিভাগ (যদি থাকে)	ফাইন্যান্সিয়াল ক্রেডিটরস ইন ক্লাস [আইবিসি, ২০১৬-এর ধারা ৫(৮)(ক)]
১৩.	একটি শ্রেণির পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য চিহ্নিত ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	১. আইপি মনোহর মিশ্র - রেজিস্ট্রেশন নং: IBBIVIPA-০০২/IP-N০১৩৪৬/২০২৫-২০২৬/১৪৬২২ ২. আইপি রাজ সিংহানিয়া -রেজিস্ট্রেশন নং: IBBI/IPA-০০১/IP-P০০১৮৮/২০১৭-১৮/১০৩৬৭ ৩. আইপি নেহা আগরওয়াল-রেজিস্ট্রেশন নং: IBBI/IPA-০০১/IP-P০২৮৭৩/২০২৩-২০২৪/১৪৩৮৭
১৪.	ক) প্রাসঙ্গিক ফর্মগুলি এবং খ) অনুমোদিত প্রতিনিধিদের বিবরণ এখানে উপলব্ধ: রেজিস্ট্রেশন নং: IBBL/IPA-০০১/IP-P-০২৮৭৩/২০২৩-২০২৪/১৪৩৮৭	**ওয়েব লিঙ্ক: https://ibbl.gov.in/home/downloads** সল্টলেক সিটি, কলকাতা-৭০০০৯১, পশ্চিমবঙ্গ, বাস্তবিক ঠিকানা: সিকে-১০৪, একতলা, সেক্টর ২।

এতদ্বারা বিজ্ঞপ্তি দেওয়া হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল গত ১৬.১০.২০২৬ তারিখে বারাসাত রিয়েল এস্টেট প্রজেক্টস প্রাইভেট লিমিটেড-এর কর্পোরেট দেউলিয়া রেজোলিউশন প্রক্রিয়া শুরুর নির্দেশ দিয়েছে।

বারাসাত রিয়েল এস্টেট প্রজেক্টস প্রাইভেট লিমিটেড-এর পাওনাদারদের এতদ্বারা অনুরোধ করা হচ্ছে যে তাঁরা যেন তাঁদের দাবি প্রমাণসহ আগামী ৩০.১০.২০২৬ তারিখের মধ্যে বা তার আগে ১০ নং এন্ট্রির বিপরীতে উল্লিখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের কাছে জমা দেন।

আর্থিক পাওনাদাররা তাঁদের দাবি প্রমাণসহ শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা দেবেন। অন্যান্য সমস্ত পাওনাদার তাঁদের দাবি প্রমাণসহ সশরীরে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে জমা দিতে পারেন।

১২ নং এন্ট্রির বিপরীতে তালিকাভুক্ত একটি শ্রেণির অন্তর্ভুক্ত ফাইন্যান্সিয়াল পাওনাদার, ফর্ম সিএ-তে সেই শ্রেণির [শ্রেণি উল্লেখ করুন] অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য ১৩ নং এন্ট্রির বিপরীতে তালিকাভুক্ত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে অনুমোদিত প্রতিনিধির বিষয়ে তাঁদের পছন্দ নির্দেশ করবেন।

দাবির মিথ্যা বা বিভ্রান্তিকর প্রমাণ জমা দিলে জরিমানা ধার্য করা হবে।

অভিষেক গুপ্ত
অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল
রেজিস্ট্রেশন নং: IBBI/ IPA-০০৩/IP-NP০০১৩৫/২০১৭-২০১৮/১১৪৯৯
ঠিকানা: সিকে-১০৪, সেক্টর ২, সল্টলেক সিটি, কলকাতা-৭০০০৯১, পশ্চিমবঙ্গ
এএফএ বৈধতার মেয়াদ ৩১.১২.২০২৬ পর্যন্ত

তারিখ এবং স্থান:
১৮.১০.২০২৬, কলকাতা

বাঁক অফ বড়ৌদা Bank of Baroda

কলকাতা মেট্রো রিজিওন
বরোদা টাওয়ার, ফোর্থ ফ্লোর, প্রেমিসেস নং ৩৮/২, ব্লক-জিএন, সেক্টর-৫, সল্ট লেক, কলকাতা-৭০০০৯১ ই-মেল: recovery. kolkatametro@bankofbaroda.bank.in

অ্যানেক্সার-৭ স্বর্ণালঙ্কার নিলাম বিক্রির নোটিস

নিম্নলিখিত ব্যক্তিবর্গের জ্ঞাতার্থে জানানো যাচ্ছে যে, তাঁরা সংশ্লিষ্ট লোন অ্যাকাউন্টগুলির দায় পরিশোধে ব্যর্থ হয়েছেন। রেজিস্টার্ড পোস্টের মাধ্যমে তাঁদের প্রতি প্রেরিত নোটিসগুলি অবিলিকৃত অবস্থায় ব্যাঙ্কে ফেরত এসেছে। সেই কারণে উক্ত দায় ও অন্যান্য চার্জদি পরিশোধ দিয়ে নিম্নলিখিত বন্ধকপ্রদত্ত সুরক্ষিত পরিসম্পদগুলি **০৫.১১.২০২৬**-এর মধ্যে (তারিখ) ছাড়িয়ে নিতে তাঁদের প্রতি অনুরোধ জানানো হচ্ছে যেমনটা করতে তাঁরা ব্যর্থ হলে উক্ত সুরক্ষিত পরিসম্পদগুলি **০৬.১১.২০২৬ তারিখে বিকাল ৩টায়** বা নতুন কোনও নোটিস ছাড়াই ব্যাঙ্কের সুবিধামতো পরবর্তী কোনও তারিখে ব্যাঙ্ক প্রেমিসেসে ঋণগ্রহীতার ঝুঁকিতে প্রকাশ্য নিলামের মাধ্যমে বিক্রি করা হবে।

ক্রম নং	শাখার নাম	ঋণের তারিখ	লোন অ্যাকাউন্ট নং	ঋণগ্রহীতার নাম ও ঠিকানা
১	অরবিন্দ সরণি	২৬.০৬.২০২৫	৪৮৯২০৬০০০০১৩৭০	**রতন সাউ,** পিতা নাথুনি সাউ, ৪৩ দক্ষিণদাড়ি, শ্রীভূমি, দক্ষিণ দমদম, এম ঋষি অরবিন্দ কলোনি, উত্তর ২৪ পরগনা, কলকাতা-৭০০০৪৮
২	বাগবাজার	২৯.১০.২০২৫	৪৮৩৯০৬০০০০১৪৫৭	**সোনু পাসওয়ান,** ৭৮/১ বাগবাজার, বাগবাজার স্ট্রিট, কলকাতা-৭০০০০৩
৩	বৈষ্ণবঘাটা	০৯.০৩.২০২৬	৩৪৬৬০৬০০০০২১২০	**প্রবীর মজুমদার,** পিতা পঙ্কজ মজুমদার, বি ১৪৯, বৈষ্ণবঘাটা, পাটুলি টাউনশিপ পঞ্চসায়র, সার্কাস অ্যাভিনিউ, কলকাতা-৭০০০৯৪
৪	কালিকাপুর	১০.০৪.২০২৪	৪০৯৫০৬০০০০১০৯৬	**গৌতম বণিক,** ৬৩/২৯ পি মজুমদার রোড, হালতু, সার্কাস অ্যাভিনিউ, কলকাতা-৭০০০৭৮
৫	কাঁকুলিয়া রোড	২৭.১২.২০২৪	৯৬৯৪০৬০০০০১১১৪	**সোমা সাহা,** প্রযত্নে পরেশ নাথ মজুমদার, ২৬, গ্রিন পার্ক, নেতাজি নগর, মুকুন্দপুর, গ্রিন পার্ক নার্সিংহোমের নিকটে, সোনারপুর, দক্ষিণ ২৪ পরগনা, কলকাতা-৭০০০৯৯
৬	কাঁকুলিয়া রোড	২৯.১২.২০২৫	৯৬৯৪০৬০০০০১৩৮৪	**মৌসুমী চক্রবর্তী,** ৪২২ লক্ষ্মী নারায়ণ রোড, রবীন্দ্রনগর, কলকাতা-৭০০০৬৫
৭	কাঁকুলিয়া রোড	২৯.১২.২০২৫	৯৬৯৪০৬০০০০১৩৮৫	**মৌসুমী চক্রবর্তী,** ৪২২ লক্ষ্মী নারায়ণ রোড, রবীন্দ্রনগর, কলকাতা-৭০০০৬৫
৮	শিয়ালদহ	১৭.০৬.২০২৫	০০৩৩০৬০০০১০৪১৪	**মৃদুলা গুপ্তা,** স্বামী জয় প্রকাশ গুপ্তা, ১২ গোলাপ শাস্ত্রী লেন, বউবাজার, কলকাতা-৭০০০১৪
৯	শিয়ালদহ	২৪.০৬.২০২৫	০০৩৩০৬০০০১০৪১৮	**জয় প্রকাশ গুপ্তা,** পিতা শচীদানন্দ গুপ্তা, ১২ গোলাপ শাস্ত্রী লেন, বউবাজার, কলকাতা-৭০০০১৪
১০	এসএসআই কসবা	১৬.০৪.২০২৫	২৫৬০০৬০০০০৪৫৮৫	**কৈলাশ কুমার,** এফসি ২৯, রাজডাঙা মেন রোড, কলকাতা-৭০০১০৭
১১	এসএসআই কসবা	৩০.০৩.২০২৬	২৫৬০০৬০০০০৪৭৯৩	**আয়ুষ রায়,** ২/৪ চৌবাগা রোড, তিলজলা এসও, কলকাতা-৭০০০৩৯
১২	আপার চিৎপুর রোড	২৩.০৭.২০২৫	০০২৪০৬০০০১৩৪২৬	**অনিতা দত্ত,** ৯, নিমতলা লেন, বিডন স্ট্রিট, কলকাতা-৭০০০০৬

তারিখ: ১৬.১০.২০২৬ — ব্রাঞ্চ ম্যানেজার

বাঁক অফ বড়ৌদা Bank of Baroda

কেষ্টপুর শাখা
এসি ৯৩এ ফার্স্ট ফ্লোর, প্রফুল্ল কানন, কেষ্টপুর, ৭০০১০১।

দখল বিজ্ঞপ্তি (স্থাবর সম্পত্তির জন্য)
[সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৮(১) অধীনে]

যেহেতু, **'ব্যাঙ্ক অফ বরোদা'**র অনুমোদিত আধিকারিক রূপে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৩-সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে **১৯.০৬.২০২৬** তারিখ সংবলিত একটি দাবি বিজ্ঞপ্তি জারি করেছিলেন, যার মাধ্যমে উক্ত বিজ্ঞপ্তি প্রাপ্তির তারিখ থেকে ৬০ দিনের মধ্যে বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক অর্থাৎ, **০৭.০৬.২০২৬-এর ভিত্তিতে ₹৯,২৪,৩৫৫.৭৫/- (নয় লক্ষ চব্বিশ হাজার তিনশো পঞ্চান্ন টাকা এবং পঁচাত্তর পয়সা মাত্র),** তৎসহ পরিশোধের তারিখ পর্যন্ত চুক্তিমাফিক হারে উদ্ভূত সুদ, মাশুল, চার্জ ও খরচাপাতি পরিশোধের জন্য **ঋণগ্রহীতা- আশীর্বাদ এন্টারপ্রাইজ, প্রোপ্রাইটর- প্রীতম সাহা, ঠিকানা- বীণা ভিলা অ্যাপার্ট, ফ্ল্যাট বি ৪৪৭, শ্যাম নগর রোড, গৌরীনাথ শাস্ত্রী সরণি, কলকাতা, উত্তর ২৪ পরগনা, পশ্চিমবঙ্গ, পিন-৭০০০৫৫**-এর প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা দাবিকৃত অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্দ্বারা জনসাধারণ এবং বিশেষত উক্ত ঋণগ্রহীতার জ্ঞাতার্থে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল নং ৮-সহ পঠনীয় উক্ত [অ্যাক্ট]-এর ১৩ ধারার (৪) নং উপধারাধীনে অর্পিত ক্ষমতাবলে **১৭ অক্টোবর, ২০২৬** এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

সুরক্ষিত পরিসম্পদ ছাড়িয়ে নিতে প্রাপ্য সময়সীমা সম্পর্কিত বিষয়ে উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থানগুলির প্রতি সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

এতদ্দ্বারা জনসাধারণ এবং বিশেষত সংশ্লিষ্ট ঋণগ্রহীতাকে উক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে কোনও প্রকার লেনদেন **₹৯,২৪,৩৫৫.৭৫/- (নয় লক্ষ চব্বিশ হাজার তিনশো পঞ্চান্ন টাকা এবং পঁচাত্তর পয়সা মাত্র), তৎসহ পরিশোধের তারিখ পর্যন্ত চুক্তিমাফিক হারে উদ্ভূত সুদ

पंजाब नैशनल बैंक (भारत सरकार का उपक्रम) pnb punjab national bank (Govt. of India Undertaking)

E-AUCTION SALE NOTICE

ARMB : NORTH 24 PARGANAS

48-A, Jessore Road, Barasat (Near Seth Pukur), West Bengal, Pin - 700 124, Ph. : 033 2584 4169, E-mail : cs8291@pnb.bank.in

PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconsturction of Financial Assets and Enforcement of Security Interest act 2002 read with provison to Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the public in general and particular to the Borrower(s) and Guarantor(s) that the below described immovable properties Mortgaged / Charged to the **Punjab National Bank** (Secured Creditor), the possession (Physical / Constructive mentioned against each property) of which has been taken by the Authorized Officer of **Punjab National Bank**, will be sold on "**As is where is**", "**As is what is**", and "**Whatever there is**" on below mentioned dates, for recovery of under mentioned dues & further interest, charges and costs etc. due to **Punjab National Bank** from the Borrowers and Guarantors as detailed below. The Reserve Price and Earnest money Deposit (EMD) amount for each property has been furnished below.

The Sale will be done by the undersigned through e-auction platform provided at the Web Portal (**https://baanknet.com**). The General Public is invited to bid either personally or by duly authorised agent.

Last Date of Submission of EMD and Documents : 03.11.2026 upto 4.00 P.M.

EMD to be deposited BAANKNET Portal : https://baanknet.com

Contact Details of Authorised Officer : Mr. Deepak Kumar Sah, Mobile : 98846 77251, e-mail : cs8291@pnb.bank.in

Sl. No.	a) Name & Address of the Borrower / Guarantors b) Name of the Branch c) Property ID	Location and Details of the Property	Outstanding Dues as per 13(2) Notice for which Property is being sold	a) Reserve Price (in Lakh) b) EMD (in Lakh) c) Bid Multiplier (in Lakh)	a) Date & Time of E-auction b) Detail of Encumbrances
1.	a) M/s. Arushee Enterprise Proprietor : Arup pal b) H. B. Town c) Property I : PUNBABA4032942 Property II : PUNBABA403294201	**Property I :** Equitable mortgage of 274.49 Sq ft. shop marked as no 5in sketch map situated at ground floor of 3 storied building at Mouza - Natagarh, J.L. No. 15, Re. Sa. 101, Touzi No. 155 Khatian No. 408, RS Dag No. 1847, Plot No. A/5, Holding No. 222f/11, Natagarh Main Road under Ward No 33 under Panihati Municipality. **Property is in the name of Arup Pal** vide Deed No. I-03447/16 registered at ADSR - Sodepur in Book No. 1, Volume No. 1524-2015, Page from 19632 to 19654 dated at 07/07/2015. **Property is butted & bounded :** On the North : By Stair; On South : By 20 Ft. Road; On East : By Office Room; On West : By Shop No. 4. **Property II :** Equitable mortgage of 160.14 Sq.ft. shop marked as no 3 in sketch map situated at ground floor of 3 storied building at Mouza - Natagarh, J.L. No. 15, Re. Sa. No. 101, Touzi No. 155, Khatian No. 408, RS Dag No. 1847, Plot No. A/5, Holding No. 222F/11, Natagarh Main Road under Ward No. 33 under Panihati Municipality. **Property is in the name of Arup Pal** vide Deed No. I-08084/2012 registered at ADSR - Barrackpore in Book No. 1, CD Volume No. 20, Pages from 5953-5966 dated 06/08/2012. **Property is butted & bounded :** On the North : By Shop No. 2; On South : By Shop No. 4; On East : By Shop No. 5; On West : By 30 Ft. Natagarh Main Road. **(Under Symbolic Possession)**	**Rs. 45,72,989.07** with further interest and expenses w.e.f. **31.10.2024**	Property I : a) Rs. 18,57,000.00 b) Rs. 1,86,000.00 c) Rs. 20,000.00 Property II : a) Rs. 10,84,000.00 b) Rs. 1,09,000.00 c) Rs. 20,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) TSA / 1523 / 2026 at DRT - II Kolkata
2.	a) Medmark Pharma Division Proprietor : Sri Dipankar Mitra Guarantor : Sri Ujjwal Kanti Bhaumick b) H. B. Town c) PUNBABA40479086	All that Flat No. 101 on the 1st floor of the building No. 32, Type B having super built up area 639 Sq.ft. more or less together with undivided proportionate share of land together with common facilities easement general common area situated at B. T. Road Mouza - Panihati Bhwanipur and Sukchar Dag No. 1007/1541 Khatian No. 529/6 within Panihati Municipality in Ward No. 3, Holding No. 29F (new), Panihati, P.S. - Khardah, Dist - North 24 Parganas commonly known as Peerless Nagar vide Deed No. 5156/2007 dated 07/06/2007, **in the name of Ujjwal Kanti Bhaumik. (Under Symbolic Possession)**	**Rs. 38,40,584.63** with further interest and expenses w.e.f. **27.10.2021**	a) Rs. 22,27,000.00 b) Rs. 2,23,000.00 c) Rs. 20,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) TSA / 375 / 2026 at DRT - II, Kolkata
3.	a) Borrower: M/s. Mondal Enterprise Prop. : Ashiruddin Mondal b) Barrackpore Bar Court c) PUNBABA4032874801	All that of Land and Building situated at Holding / Premises No. 3954, Beraberia, Santoshpur Road, Kolkata - 700 121, P.S. - Amdanga; Dist - North 24 Parganas; P.O. + Mouza - Berberia; Berberia Gram Panchayet; Re. Sa. No. 230; J.L. No. 72; Sabek Touzi No. 146; Hal 13; CS Khatian No. 91; RS / LR Dag No. 3899; Bastu Land measuring an area of 5 Cottah with one story pucca building on te said land, **in the name of Asiruddin Mondal** by virtue of Gift Deed No. 150106677 of the year 2016, **which is butted & bounded by :** On the North : 30 Ft. wide Santoshpur Road; On the South : L/O Md. Ahed (Ayed) Ali; On the East : L/O Md. Ahed (Ayed) Ali; On the West : L/O Md. Ahed(Ayed) Ali. **(Under Symbolic Possession)**	**Rs. 22,71,091.00** with further interest and expenses w.e.f. **01.04.2018**	a) Rs. 15,07,000.00 b) Rs. 1,51,000.00 c) Rs. 20,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) TA/33/2020 Next date of Hearing 09.06.2026
4.	a) Borrower: M/s. M. P. Fish Suppliers Proprietor : Monirul Molla, Moshhed Hossain & Toaddes Hossain b) Haroa c) Property I : PUNBABA4035767201 Property II : PUNBABA4035767202	**Property I :** Equitable Moetgage of Land & two storied Building lying & situated at Mouza - Baganati, P.O. + P.S. - Haroa, Dist - North 24 Parganas, Pin - 743 425, J.L. No. 25, Touzi No. 587 Dag No. 91, HAL Khatian 23 (LR) Khatian No. 718, Total area of land 4.00 Decimal Deed No. I-1440 of 2000 & **property is in the name of Monirul Molla. This Property is bounded :** On the North : Single storied building of Kauchar Molla; On South : Single storied building of Mubarak Molla; On East : By Panchayat Road; On West : By single storied building of Saheb Ali. **Property II :** Equitable mortgage of Vacant Land lying & situated at Mouza - Baganati, P.O. + P.S. - Haroa, Dist - North 24 Parganas, Pin - 743 425, J.L. No. 25, Touzi No. 23, RS & LR Dag No. 197, (LR) Khatian No. 819 under Sonapukur Gram Panchayat, Total area of land 7.00 Decimal, Deed No. I-1350 of 2015 & **Property is in the name of Monirul Molla. The Property is bounded :** On North: Property of Mahi Uddin Molla; On South: By property of Julfikar; On East : By property of Motaleb Molla; On West : 8 feet wide Road. **(Under Symbolic Possession)**	**Rs. 28,46,107.69** With further interest and expenses w.e.f. **01.08.2019**	Property I : a) Rs. 15,75,000.00 b) Rs. 1,57,500.00 c) Rs. 20,000.00 Property II : a) Rs. 3,78,000.00 b) Rs. 38,000.00 c) Rs. 20,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) Not known to Bank
5.	a) Borrower : Mr. Samir Golder Guarantor : Mrs. Pinki Golder b) Basirhat College c) PUNBABA40422653	All that piece and parcel of Bastu Land with building there on measuring about 2.475 Satak lying and situated Mouza - Tatraneora J.L. No. 93, RS Khatian No. 1298, LR Khatian No. 3242, 3416, New own LR Khatian No. 9609, 9607 (As per mutation certificate dated 23/09/2016), RS & LR Dag No. 3978 under the local jurisdiction of Ward No. 19 of Basirhat Municipality, P.S. & ADSR-Basirhat vide Sale Deed No. 151105188 for the year 2015 registered in Book No. 1, CD Volume No. 1511-2015, Pages from 31863 to 31883 at ADSRO - Basirhat. **The property is butted and bounded :** By North : Property of Dipak Mukherjee; By South: Property of Anjali Mukherjee; By East : property of the seller; By West : 6ft wide Tantra Neora New Road. **The property is in the name of Mr. Samir Golder & Nrs. Pinki Golder.** **(Under Symbolic Possession)**	**a) Rs. 14,36,851.75** With further interest and other charges w.e.f. **11.08.2022**	a) Rs. 14,58,000.00 b) Rs. 1,46,000.00 c) Rs. 20,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) TSA / 541 / 2026 at DRT - II, Kolkata
6.	a) Borrower : M/s. Prabhuji Concrete Proprietor : Sri Manas Dey Guarantor : Mrs. Moumita Dey Dutta b) Habra c) Property I : PUNBIY65937397701 Property II : PUNBIY659373977	**Property I :** Equitable mortgage of Karchana Land and Building situated at Mouza - Chandipur, P.O. - Chandipur, P.S. - Baduria, under Chandipur Gram Panchayat, J.L. No. 11, RS & LR Dag No. 4026, 4234, 4235, 4236, 4237, 4238, 4239, 4240, LR Khatian No. 3655, 3653. Total area of Land 46.62 Decimal or 28 Cottah 03 Chattak 13 Sq.ft. **Property is in the name of Sri Manas Dey**, S/o. Sri Chittaranjan Dey vide Sale Deed No. I-152503282 of 2020 registered at ADSRO - Barasat, recorded in Book No. I, Volume No. 1525-2020, Page from no 983879 to 93929 year 2020. **Property II (Plant & Machinary) :** AAC block plant including 2 Silo, 2 Slurry Tank, 4 Screw Conveynor, 1 Cabin, 4 Gear Motor Set, 2 Lag For Silo, 3 Cement & Lime Weighing Vessel, 1 Auto Clave, 1 2 MT Boiler, in lot machinery parts of Wire Cutters, Transit Rail Track, Lime Feeding Hopper, Slurry Pump+Motor, Vertical Slurry Pump + Motors 2 Nos. Insulation Material for Boiler, Air Compressor with motor and other machinery parts. **(Under Symbolic Possession)**	**Rs. 2,60,79,390.78** with further interest and expenses w.e.f. **01.09.2025**	Property I : a) Rs. 48,00,000.00 b) Rs. 4,80,000.00 c) Rs. 50,000.00 Property II : a) Rs. 2,43,00,000.00 b) Rs. 24,30,000.00 c) Rs. 50,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M. b) SA/208/2026 at DRT - II, kolkata
7.	a) Borrower : M/s. S. B. Associated Sri Sanjoy Kumar Biswas (Partner) Smt. Dipali Biswas (Partner) b) Barrackpore c) Property I : PUNBABA40389537 Property II : PUNBABA4043354901 Property III : PUNBABA40381526 Property IV : PUNBU65633528	**Property I :** All that of piece and parcel of undivided ½ share of commercial west facing cemented floored space No. 6 measuring super built up area 751.20 Sq.ft. proposed to be used for commercial purpose on the ground floor of Dibyojyoti Abasan (G+4) building in the mulistoreyed commercial cum residential building namely "Dibyojoti Abasan" on the bastu land measuring 7 Cottah 4 Chittak or 5220 Sq.ft. or 11.98 Decimal comprising in RS Dag No. 42 corresponding to LR Dag No. 158, under RS khatian No. 3132, LR Khatian No. 6076 and RS Dag No. 38, corresponding to LR Dag no. 57, under RS Khatian No. 1580, LR Khatian No. 6076 and RS Dag No. 43, corresponding to LR No. 156, under RS Khatian No. 3214, LR Khatian No. 6076, of Mouza - Halisahar, Hal Donor's LR Khatian No. 14533, J.L. No. 6, RS Dag No. 37, Touzi No. 225(N), OB/1, P.S.- Halisahar (earlier P.S. - Bijpur), Holding No. 142/133/117/210 + 142/116/43. **The mortgaged property is butted and bounded by :** North - Other's land, South - 40 ft. wide Rani Rashmoni Ghat Road, East - Rekha Ghosh, West - Sanjay Kumar Biswas. **The Mortgaged Property stands in the name of Sri Sanjoy Kumar Biswas**, S/o. Sambhu Charan Biswas and being the registered Deed No. I-150708082 the year 2017 at the office of the ADSR- Naihati, North 24 Parganas, West Bengal. **Property II :** All that of piece and parcel of self-contained residential Flat No. 4/G on the ground floor measuring super built-up 477.60 Sq.ft. at building at Holding No. 142/A at Rani Rashmoni Ghat Road, P.O. - Kanchrapara, P.S. - Halisahar (earlier P.S. - Bijpur), North 24 Parganas, at Ward No. 2, within the limit of Halisahar Municipality known as Sneha Abasan built in the land measuring 7 Cottah 7 Chittacks or 5355 Sq.ft. equivalent to 12.27 Decimal of Bastu Land, appertaining to RS Dag No. 42 & 43 correspending to LR Dag No. 158 & 156, under RS Khatian No. 3132 & 3214, corresponding owner's LR Khatian No. 13827 & 13828 situated at Mouza - Halisahar, J.L. No. 6, Re. Sa. No. 37, Touzi No. 225, PS. - Bijpur. **The mortgaged property is butted and bounded by :** North-Flat No. G/A, South Apartment Shop, East - 10 Ft. wide Common Passage, West - Space for Dipali Biswas. **The Mortgaged Property stands in the name of Smt. Dipali Biswas**, W/o. Sri Sanjoy Kumar Biswas and being the registered Deed No. I-150708308 the year 2017 at the office of the ADSR - Naihati North 24 Parganas, West Bengal. **Property III :** All that of piece and parcel of undivided ½ share of commercial south facing cemented floored Space No. 4 measuring super built up area 955.20 Sq.ft. i.e. super built up area 477.60 Sq.ft. proposed to be used for commercial purpose on the ground floor of Sneha Abasan G+4 building the in the multi-storeyed commercial cum residential building in namely Sneha Abasan on the bastu land measuring 5.18 Decimal comprising in RS Dag No. 42, corresponding in LR Dag No. 158, under RS Khatian No. 3132, LR Khatian No. 6076 and another bastu land property measuring an area more or less 7.10 decimal comprising in RS Dag No. 43, corresponding in LR Dag No. 156 under RS Khatian No. 3214, LR Khatian No. 6076, of Mouza - Halisahart, Hal Donor's LR Khatian No. 13827 & 13828, J.L. No. 6, RS No. 37, Touzi No. 225 (N), OB/1, P.S. - Halisahar (earlier P.S. - Bijpur), North 24 Pgs. **The mortgaged property is butted abd bounded by :** North - Landlord Nandita Das, South - 40 Ft. wide Rani Rashmoni Road, East - Landlord Dipali Biswas, West - 6ft. 6 inch wide Munipal Road. **The mortgaged property stands in the name of Smt. Dipali Biswas**, W/o. Sri Sanjoy Kumar Biswas and being the registered Deed No. I-150708081 the year 2017 at the office of the ADSR - Naihati, North 24 Parganas, West Bengal. **Property IV :** All that of piece and parcvel of a commercial space measuring 1669 Sq.ft. super built up area in ground floor of a five storeyed (G+4) building "Gitanjali Abasan" East and West Block, along with all easement rights common corridor Passage and usage right, left stair, electric meter and fittings & water fitytings and proportionate share of land lying and situated on a bastu land under pargana haveli Sahar, Mouza - Mallickerbag, J.L. No. 1, Re. Sa. No. 34, Touzi No. 893, Hal Touzi - 1, RS Khatian No. 997, LR Khatian No. 1728, 1729, 1362, RS Dag No. 17/1196, which in LR Dag No. 176, area of land 6 Satak, RS Dag No. 16/1179, which in LR Dag No. 175, area of Land 1.82 Satak, RS Dag No. 19/1098 which in LR Dag No. 159, area of lans 6 satak, therefore total area of land comes 13.82 satak, under the local jurisdiction of Halisahar Municipality, Holding No. 4/4/4, Bhaganpara, GP Road, P.S. - Halisahar (earlier P.S. - Bijpur), North 24 Parganas. **The Mortgaged Property stands in the name of Smt. Dipali Biswas**, W/o. Sri Sanjoy Kumar Biswas, and being the registered Deed No. I-150701163 the year 2016 at the office of the ADSR - Naihati, North 24 Parganas, West Bengal. **The said Property is butted and bounded by :** North - Land of Barun Das & Colony Road, South - Banushree Abasan, East-Common Space, West - Rashbehari Bhavan & House of Kashinath Bal. **(Under Symbolic Possession)**	**Rs. 1,00,61,969.48** with further interest and expenses w.e.f. **15.12.2023**	Property I : a) Rs. 44,03,000.00 b) Rs. 4,41,000.00 c) Rs. 50,000.00 Property II : a) Rs. 27,91,000.00 b) Rs. 2,80,000.00 c) Rs. 50,000.00 Property III : a) Rs. 27,91,000.00 b) Rs. 2,80,000.00 c) Rs. 50,000.00 Property IV : a) Rs. 60,39,000.00 b) Rs. 6,04,000.00 c) Rs. 50,000.00	a) 03.11.2026 From 11:00 A.M. to 04:00 P.M b) Not known to Bank

TERMS AND CONDITIONS

The Sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further Conditions :

1. The properties are being sold on "**AS IS WHERE IS BASIS**" and "**AS IS WHAT IS BASIS**" and "**WHATEVER THERE IS BASIS**"
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
3. The Sale will be done by the undersigned through e-auction platform provided at the Website **https://baanknet.com**
4. For detailed term and conditions of the sale, please refer **https://baanknet.com & www.pnbindia.in**
5. Bank shall not be liable for any kind of statutory dues against the property. Buyers shall be solely responsible for payment of any kind of taxes.

Date : 18.10.2026
Place : Barasat

Sd/- Mr. Dipak Kumar Sah, Authorised Officer
Punjab National Bank

SBI STATE BANK OF INDIA

Authorised Officer's Details : Name :- Arati Samir Ule
Mobile No. :- 9833437948; **Landline No.** (Office) :- (022) 4161 1402

Branch : Stressed Assets Management Branch-II Raheja Chambers, Ground Floor, Wing-B, Free Press Journal Marg, Nariman Point, Mumbai-400 021, **Tel. No.** (022) 4161 1403, **Fax No.** 022 22811403; **E-mail id :** sbi.15859@sbi.co.in

Appendix – IV – A [See Proviso to Rule 8(6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of Security Interest (Enforcement) Rules, 2002

The undersigned as Authorized Officer of **State Bank of India** has taken over possession of the following property/ies U/s. 13(4) of the SARFAESI Act.

Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged Property/ies in the below mentioned cases for realisation of Bank's dues will be held on **"AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS"** and on the terms and conditions specified hereunder.

Name of Borrower(s)	Name of Guarantor(s)	Outstanding Dues for Recovery of which Property/ies is / are Being Sold
M/s. PCI Papers Limited 323, Madhusudan Banerjee Road, Birati Kolkata.	**Personnel Guarantors** 1. Shri. Prasanta Kumar Bhattacharya 2. Shri. Narendra Kumar Hirawat 3. Smt. Kanak Devi Bagrecha	**Rs 13,70,78,102.21** interest at contracted rate till date thereon + expenses & costs. (Less cash recoveries, if any) (Outstanding as per 13(2) notice) dated **07.10.2013**

Name of The Unit	Description of property/ies	Date & Time of e-Auction :		Date & Time of Inspection property
M/S. PCI PAPERS LTD.	All that piece & parcel of land with Structures measuring 5 Cottahs 2 Chhitacks and 41 Sq. Ft. only be the same a little more or less lying and situated at and being a portion of Dag No. 83,89,90 under Khatian No. 459 & Dag No. 94 under Khatian No. 653 at Mouza Birati, P. S. Nimta J. L. No. 7, R. S. No. 139 Touzi No.1140, Additional District Sub-Registration Office Cossipore Dum Dum in the District of North 24 Parganas being portion of Holding No. old 323/466/6 and New 323 Madhusudhan Banerjee Road, Ward No. 13, within the limits of North Dum Dum, Kolkata-700 051 West Bengal	**Date : 06.11.2026 Time :-** 11.00 a. m. to 04.00 p. m. with unlimited extensions of 10 Minutes each	**Reserve Price :** Rs. 1.00 Crore Below which the property will not be sold **Earnest Money Deposit (EMD) :** 10% of the Reserve Price i. e. Rs. 10,00,000/- **Bid Increment Amount :** Rs.1,00,000/-	**02.11.2026** from 11.00 a. m. to 2.00 p. m. **Contact Person : Arati Ule** Mob. No. 9833437948
Date and time for submission of EMD and request letter of participation / KYC Documents / Proof of EMD etc. On or before **06.11.2026** before 11.00 a. m.				

***CARE: It may be noted that, this e-auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS" The property is being sold with all existing and future encumbrances whether known or unknown to the bank. The Authorised officer / secured creditor shall not be responsible in any way for any third party claim /rights /dues.**

The sale shall be subjected to rules / conditions prescribed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. **The Borrowers / Guarantors are hereby noticed that the property will be auctioned and balance if any will be recovered with interest and cost from you.**

The bidders are advised to in their own interest to satisfy themselves with the title and correctness of other details pertaining to the immoveable secured assets including the size / area of the immovable secured assets in question. They shall independently ascertain any other dues / liabilities / encumbrances in respect of the property from the concerned authorities to their satisfaction before submitting the bids. It would not be open for the Bidder(s) whose bid is accepted by Authorised Officer to withdraw his bid, either on the ground of discrepancy in size / area, defect in title, encumbrances or any other ground whatsoever.

For detailed terms and conditions of the sale, please refer to the link provided in **State Bank of India,** the Secured Creditor's websites: **https://sbi.bank.in** and **https://baanknet.com**

Statutory Notice under Rule 8(6) of the SARFAESI Act: This is also a notice to the Borrower/Guarantor of the above loan under Rule8(6) of the SARFAESI Act 2002 about holding of Auction for the sale of secured assets on the above mentioned date.

Bank website https://sbi.bank.in	E-auction website	Property id	Property Location
		SBIN80713257101	

Date: 18.10.2026
Place: Mumbai

Sd/-
Authorized Officer, **State Bank of India**

EAST COAST RAILWAY

e-Tender Notice No. ETCECONIBBS 2026035, Dated : 14.10.2026

NAME OF WORK: FLASH BUTT WELDING OF 20 RAIL PANELS/FREE RAILS/2 RAIL PANELS/3 RAIL PANELS OF ALL RAIL SECTIONS (NEW/SH) AT SITE (IN SITU/CESS) BY USING MOBILE FLASH BUTT WELDING PLANT INCLUDING CUTTING OF RAILS (WHEREVER REQUIRED) IN BETWEEN BUGUDA-BANIGOCHHA ADENGARH-CHHARICHAK SECTION OF KHURDA- BALANGIR (BLGR) NEW B.G RAIL LINK PROJECT.

Approx. Cost of the Work : ₹ 272.63 Lakh, **EMD :** ₹ 5,45,300/-, **Completion Period of the Work :** 06 (Six) Months.

Tender Closing Date & Time : At 1700 hrs. of 05.11.2026.

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

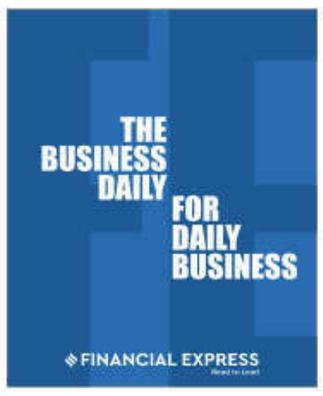
Complete information including e-tender documents of the above e-tender is available in website : **www.ireps.gov.in**

Note : The prospective tenderers are advised to revisit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/ bidder can participate on e-tendering.

The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.

Chief Administrative Officer (Con)/ Bhubaneswar

PR- 228/CJ/2026-27



SBI Stressed Assets Recovery Branch, South Bengal

Jeevan Deep Building, 2nd Floor, 1, Middleton Street, Kolkata - 700 071
Phone - (033) 2288 - 4437, FAX - (033) 2288 - 4302, e-mail : sbi.15196@sbi.co.in

POSSESSION NOTICE (For Immovable Property) Appendix - IV [Rule-8(1)]

Whereas,

The undersigned being the Authorized Officer of the State Bank of India under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice u/s 13(2) of SARFAESI Act, 2002, dated 28.07.2025 calling upon the borrower **M/s SURJO WAREHOUSE (Proprietor Shri Haradhan Das) at Mouza Khanjapur, Block Diamond Harbour_II, P.O. Karaiberia, P.S. Ramnagar under Nurpur GP, South 24 Parganas** to repay the amount mentioned in the notice being **Rs. 1,01,18,532.74 (Rupees One Crore one lakh eighteen thousand five hundred thirty two and paise seventy four only) and further interest from 27.07.2025** within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, this notice is hereby given to the Borrower/Guarantors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act, read with Rule 8 of the Securities Interest Enforcement Rules, 2002 on this **16.10.2026.**

The Borrower/Guarantors in particular and Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount of **Rs. 1,01,18,532.74 (Rupees One Crore one lakh eighteen thousand five hundred thirty two and paise seventy four only) as on 27.07.2025** along with further interest at contractual rate and costs and other legally recoverable dues.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All that piece and parcel of land measuring about 27 decimal (12 Decimal lying at L.R. Dag No.186 + 15 decimal lying at L.R. Dag No.185= 27 Decimal) along with 9010 Sq. Ft. pucca structure (170' Long 53' Width) uses as Ware House lying at Mouza Khanjapur, L.R. Khatian No. 1669, R.S./L.R. Dag No. 185 and 186, J.L. No. 22, Block Diamond Harbour-II, P.O. Karaiberia, P.S. Ramnagar under Nurpur Gram Panchyat South 24 Parganas which is free from all encumbrances, liens, charges and lispendens whatsoever, TOGETHER WITH all rights or ways, paths, passages, drains, lights, privileges, common passages meant for egress or ingress to and from the said **property which is butted and bounded by :-**On the North: Part of Dag No. 186 & Property of MK Feeds Private Ltd, On the South: Approach Common passage and part of Dag No. 185 & 186 of Haradhan Das, On the East: Part of Dag No. 185 & Property of Shri Haradhan Das, On the West: Part of Dag No. 186 & Property of Shri Haradhan Das.

Date : 16.10.2026
Place : Kolkata

Authorised officer
State Bank of India, SARB South Bengal

UNIFINZ CAPITAL INDIA LIMITED

CIN: L17111DL1982PLC013790
Regd. Off: 5th Floor, Rajlok building, 24, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019 Phone: +91-11-49953454,
E-mail: cs@lendingplate.com, Website: https://www.unifinz.in

INFORMATION REGARDING 1st EXTRAORDINARY GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING (VC) / OTHER AUDIO-VISUAL MEANS (OAVM)

Dear Members,

Notice is hereby given that the **First Extra-ordinary General Meeting ("EGM")** of the Members of **Unifinz Capital India Limited** (the "Company") will be held on **Wednesday, 11th November, 2026, at 03:00 P.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the businesses set forth in the Notice convening the said Meeting.

In compliance with the provisions of Sections 96, 108 and other applicable provisions, if any, of the Companies Act, 2013 (the "Act"), read with the Companies (Management and Administration) Rules, 2014, applicable General Circulars issued by the Ministry of Corporate Affairs ("MCA"), including General Circular No. 14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, and subsequent circulars issued from time to time, including the latest applicable circular, and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI LODR Regulations"), the EGM of the Company will be held through VC/OAVM, without the physical presence of Members at a common venue, subject to the applicable regulatory permissions and conditions.

In terms of the aforesaid Circulars, the Notice convening the EGM has been dispatched through electronic mode to those Members whose e-mail addresses are registered with the Company/Registrar and Share Transfer Agent ("RTA")/Depository Participant(s), in accordance with applicable provisions. The Company completed the dispatch of the Notice of EGM on **Saturday, 17th October, 2026**.

In terms of Section 108 of the Act, read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, Regulation 44 of the SEBI LODR Regulations and Secretarial Standard on General Meetings ("SS-2") issued by the Institute of Company Secretaries of India, the Company is pleased to provide its Members with the facility to exercise their voting rights electronically.

The Company has engaged the services of **NSDL** as the agency to provide the remote e-voting facility and e-voting facility during the EGM.

The details relating to e-voting are as follows:

1. All businesses set out in the Notice of EGM may be transacted through remote e-voting or e-voting during the EGM.
2. The remote e-voting period will commence on **Sunday, 8th November, 2026, at 09:00 A.M. (IST)** and end on **Tuesday, 10th November, 2026, at 05:00 P.M. (IST)**. The remote e-voting module shall be disabled thereafter.
3. The voting rights of Members shall be in proportion to their shareholding in the paid-up equity share capital of the Company as on **Wednesday, 4th November, 2026 ("Cut-off Date")**. Any person who acquires shares of the Company and becomes a Member after dispatch of the Notice of EGM and holds shares as on the Cut-off Date may obtain the login credentials by following the procedure specified in the Notice of EGM.
4. Only those Members who are present at the EGM through VC/OAVM and have not cast their votes through remote e-voting, and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system during the EGM.
5. The Cut-off Date for determining eligibility to vote through remote e-voting or e-voting during the EGM shall be **Wednesday, 4th November, 2026**.
6. Members may participate in the EGM through VC/OAVM even after exercising their voting rights through remote e-voting. However, such Members shall not be entitled to vote again during the EGM.
7. Only persons whose names are recorded in the Register of Members or Register of Beneficial Owners maintained by the Depositories as on the Cut-off Date shall be entitled to avail themselves of the remote e-voting facility or e-voting facility during the EGM.
8. The Notice of EGM is available on the Company's website at https://www.unifinz.in/investor, the website of BSE Limited at **www.bseindia.com**, and the website of the e-voting agency at https://www.evoting.nsdl.com/ .
9. The manner in which Members holding shares in dematerialised or physical form, including those who have not registered their e-mail addresses with the Company/RTA/Depositories, may cast their votes through remote e-voting or e-voting during the EGM has been provided in the Notice of EGM.
10. In case of any queries/grievances, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 - 48867000 / 022 - 24997000 or send a request to Mr. Utkarsh Gupta at evoting@nsdl.co.in and utkarsh.gupta@nsdl.com or write NSDL at Trade World, A wing, 4th Floor, Kamala Mills Compound, Lower Parel, Mumbai - 400013 or Unit No.601,603,604, 6th Floor, Tower - A, Naurang House, Kasturba Gandhi Marg, Connaught Place, New Delhi - 110001 or approach Company Secretary of the Company at cs@lendingplate.com .

MANNER OF REGISTRATION OF E-MAIL ADDRESS

Members holding shares in dematerialised form are requested to register or update their e-mail addresses with their respective Depository Participants.

Members holding shares in physical form are requested to register or update their e-mail addresses with the Company's Registrar and Share Transfer Agent in accordance with the applicable SEBI requirements.

For Unifinz Capital India Limited
Sd/-
RITU TOMAR
Company Secretary & Compliance Officer
Membership No.: A61013

Place: New Delhi
Date: 17.10.2026

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BARASAT REAL ESTATE PROJECTS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Barasat Real Estate Projects Private Limited
2.	Date of incorporation of corporate debtor	24.06.2016
3.	Authority under which corporate debtor is incorporated/registered	ROC Kolkata II
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U70109WB2016PTC216314
5.	Address of the registered office and principal office (if any) of corporate debtor	LARICA SHOPPING COMPLEX, first floor, Talikhola B.K.P. Road, (Holding No. 295) Noapara, Baluria Uttar, Nabapally, Barasat, Nabapally, North 24 Parganas, Barasat - I, West Bengal, India, 700126
6.	Insolvency commencement date in respect of corporate debtor	16.10.2026
7.	Estimated date of closure of insolvency resolution process	14.04.2027
8.	Name and registration number of the in solvency professional acting as interim resolution professional	Avishek Gupta IBBI/ IPA-003/ IP-NP00135/2017- 2018/11499
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal **E-mail: avishek@optimusresolution.net**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: CK-104, Ground Floor, Sector 2, Salt Lake City, Kolkata-700091, West Bengal **E-mail: cirp.barasatrealestate@gmail.com**
11.	Last date for submission of claims	30.10.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21,ascertained by the interim resolution professional	Financial Creditors in Class [Section 5(8)(a) of IBC, 2016]
13.	Names of Insolv